

by the Department to ensure transmission and delivery of mail as prescribed in the system.

(d) No, Sir.

(e) In the existing circumstances this has not been found necessary.

Disposal of Applications of Telephone Subscribers

371. SHRI CHHEDI PASWAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether applications of telephone subscribers are not disposed of speedily in Mahanagar Telephone Nigam Limited, Delhi;

(b) if so, the reasons therefor;

(c) the total number of applications for transfer/STD connection/disconnection of telephones received by the office of each General Manager, MTNL, Delhi during the last two years;

(d) the number of applications disposed of within fifteen days of receipt of applications; and

(e) the time by which the rest will be disposed of?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) to (e). Sir, the information is being collected and will be laid on the Table of the House.

Bombay Riots

372. SHRIMATI PRATIBHA DEVI SINGH PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Human Rights Commission has decided to enquire into the Bombay riots during the month of December, 1992;

(b) if so, the details thereof; and

(c) the time by which enquiry is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI): (a) and (b). The National Human Rights Commission has revived the cases relating to December 1992 Bombay riots which are pending before it. The Commission had decided not to proceed with these cases

earlier since the Maharashtra Government had constituted the Srikrishna Commission of Inquiry into these incidents, in view of the bar provided in section 36 (1) of the Protection of Human Rights Act, 1993. As the Srikrishna Commission has now been wound up, the National Human Rights Commission has revived these cases and decided to dispose them of.

(c) The National Human Rights Commission has informed that no definite time frame can be fixed for conducting the inquiry at this stage.

[English]

Extraction of Coking Coal

373. DR. KARTIKESWAR PATRA: Will the Minister of COAL be pleased to state:

(a) the quantum of the coking coal extracted from the various nationalised coal mines in Orissa during the last three years upto December 31, 1995;

(b) the quantity of coal supplied to Orissa and outside Orissa, out of it, year-wise; and

(c) the amount of royalty paid to Government of Orissa?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER): (a) and (b). No coking coal is produced in the State of Orissa. As such question of supply of coking coal does not arise.

(c) According to Coal India Limited, during last three years i.e. 1992-93, 93-94 and 94-95 the amount of royalty paid to State Government of Orissa for non-coking coal production is as under:

<i>Year</i>	<i>Rs. (Crores)</i>
92-93	63.14
93-94	72.82
94-95	104.08

[Translation]

Criteria for Transfer of LPG Connections

374. SHRI NARAIN SINGH CHAUDHRI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: